

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

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OA-234/2004

New Delhi this the 29th day of January, 2004

Hon'ble Shri V.K. Majotra, Vice Chairman (A).
Hon'ble Shri Bharat Bhushan, Member (A).

In the matter of:

V.P.Gupta (GO Staff No.8879)
Retired Divisional Engineer,
C-315, Vivek Vihar, Delhi-110095
(By Advocate Shri S.N.Anand)

..Applicant

VERSUS

1. Union of India through
Secretary, Ministry of Communications,
Department of Telecom.,
Sanchar Bhawan, 20, Ashoka Road,
New Delhi-110001
2. The Chief General Manager,
Mahanagar Telephone Nigam Limited,
Khurshid Lal Bhawan, Janpath,
New Delhi-110050

..Respondents

O R D E R (ORAL)

Hon'ble Shri V.K. Majotra, Vice Chairman (A)

Learned counsel heard.

2. Applicant is aggrieved by denial of stepping up of pay by the respondents. It is stated that his case for stepping up (Ann.'D') was recommended by ACO (P&A) to the CAO (Accts.), Headquarters, MTNL, New Delhi providing comparative statement and proposal in respect of the applicant alongwith Shri Rajinder Lal Gulati, SDE, applicant's junior, who has been accorded a higher pay on promotion to TES Gr.'B'. Applicant submitted his representations to the respondents on 13.6.2001, 12.11.2001, 6.2.2002 and 2.6.2003 (Ann.K.colly). Applicant superannuated on 30.11.2003. However, his

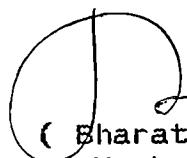
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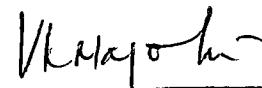
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representations for stepping up of his pay and consequential benefits have remained unactioned at the hands of the respondents.

In our view, this OA can be disposed of at this stage itself even without issuing a notice to the respondents, whose interest shall not be prejudiced, by asking them to decide applicant's representations by passing a detailed and reasoned order within a period of two months from the date of communication of this order. Ordered accordingly.


(Bharat Bhushan)
Member (J)


(V.K. Majotra)
Vice-Chairman (J)

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